

1	2	3	4	5
9.	Jharkhand	2	5	7
10.	Karnataka	1	9	10
11.	Madhya Pradesh	2	2	4
12.	Maharashtra	7	3	10
13.	Odisha	11	2	13
14.	Rajasthan	0	3	3
15.	Tamil Nadu	0	10	10
16.	Telangana	4	6	10
17.	Tripura	2	0	2
18.	Uttar Pradesh	38	2	40
19.	Uttarakhand	3	1	4
20.	West Bengal	11	3	14
21.	Dadra and Nagar Haveli	1	0	1
22.	NCT of Delhi	2	0	2
TOTAL		166	60	226

Implementation of NGP

1119. SHRI DEREK O'BRIEN: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGAREJUVENATION be pleased to state:

- (a) the status of implementation the Namami Gange Programme (NGP);
- (b) whether the Ministry is aware that the number of Grossly Polluting Industries (GPIs) affecting the Ganga was 764 in 1985 and if so, the details of the number of GPIs affecting the Ganga in 2017; and
- (c) whether the Ministry is taking steps to expedite the implementation of this project and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGAREJUVENATION (DR. SATYA PAL SINGH): (a) Under Namami Gange Programme, total 189 projects for various activities such as treatment of municipal sewage, treatment of industrial effluent, river surface cleaning, rural sanitation, ghats & crematoria works, afforestation, biodiversity conservation, awareness creation & public outreach etc. have been sanctioned. Out of these, 48 projects have been completed so far and other projects are in various stages of implementation. The main focus of the scheme is to create sewage infrastructure in the towns along the main stem of the river.

Under Namami Gange Programme, till date a total of 97 Sewerage infrastructure and Sewage Treatment Plant (STP) projects along the main stem of river Ganga have been sanctioned out of which 20 projects have been completed.

(b) Central Pollution Control Board had inventorized 764 Grossly Polluting Industries (GPIs) under National Ganga River Basin Authority (NGRBA) Programme during 2011-12 on the main stem of River Ganga and its major tributaries River Ramganga and Kali-East. The state-wise details are given in table below:

Sl. No.	State	Total no. of GPIs	Effluent Generation (MLD)
1.	Uttarakhand	42	127
2.	Uttar Pradesh	687	269.4
3.	Bihar	13	17
4.	Jharkhand	0	0.0
5.	West Bengal	22	87.2
TOTAL		764	500.6 (Approx. 501)

The inventorisation was revisited in 2015-16, where additional 345 units were added making a total of 1109 GPIs. The details of these 1109 GPIs are given below:

Sl. No.	State	Total no. of GPIs	Effluent Generation (MLD)
1.	Uttarakhand	68	119.40
2.	Uttar Pradesh	955	282.19
3.	Bihar	40	64.94
4.	Jharkhand	0	0
5.	West Bengal	46	202.11
TOTAL		1109	668.64 (Approx. 669)

(c) In order to ensure effective implementation and timely completion of the projects, project management consultants / supervision consultants / project engineers are being appointed. Regular monitoring of the projects is being done by National Mission for Clean Ganga (NMCG). Regular reviews are done with State Programme Management Groups (SPMGs)/ Central Public Sector Undertakings (CPSUs)/ Executing Agencies to expedite the implementation of these projects. Certain institutional mechanisms have been put in place to expedite the implementation process. NMCG has been restructured and strengthened so that it is empowered to discharge its functions in an independent and

accountable manner. Executive Committee of NMCG has been empowered for sanction of projects upto ₹1000 crore. Frequent meetings of the Executive Committee has speeded up the project sanctioning process.

Head works in Polavaram dam project

1120. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGAREJUVENATION be pleased to state:

(a) whether it is a fact that Andhra Pradesh Government has decided to separate certain portion of works of the Polavaram Dam Project from the Head Works Contractor and give it to another contractor, if so, whether Government has agreed to this;

(b) whether it is also a fact that the new contractor has agreed to take the work at old rates, if so, the details thereof, if not, what is the financial burden to be borne by Government due to this change; and

(c) what is the total cost of head works according to approved estimates and what is the cost of separated works which were given to new contractor?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGAREJUVENATION (SHRI ARJUN RAMMEGHWAL): (a) to (c) The contract value of the Head Works is ₹5385.91 crore as per agreement No. 1/2012-13 dated 2.3.2013 and supplementary agreement No. 1/2016-17 dated 7.10.2016 between Government of Andhra Pradesh and the contractor. As the agency failed to improve the rate of progress, the State Government decided to entrust a part of the work of spillway to a new agency.

The matter was discussed in seventh meeting of Polavaram Project Authority (PPA) held on 11.01.2018, where it was decided that the present proposal is a contract management issue which is being dealt by WRD, GoAP. Since the contract has been awarded by the State Government and managed by them, the decision to award only part work or the entire pending work to a new agency either at the current contract rates or enhanced rates should remain within the domain of GoAP with the key objective of time bound completion of the project.

It was also decided that any enhancement of cost beyond 01.04.2014 Price level would not be borne by Government of India as per the directions of Ministry of Finance, GOI.

As informed by the State Govt., Navyuga Engineering Company came forward to take up the work at existing agreement rates on item rate basis and subsequent to the approval of the recommendations of the State level Standing Committee and Internal Benchmark Committee by the State Govt., part of spillway and spill-channel works have been entrusted to them for an amount of ₹ 1244.36 crore.

The House then adjourned at twenty-eight minutes past eleven of the clock.
